CENTRALLABMINISTRATIVE TRIBUNAL BUNGLE BENCH

REVIEWAPPLICATION No. 22/87 in Application No. 1584/86(T) (1945, NO. 267/85 in C of Muns: 'f, Belgaum)

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED:

The Secy, M/o Communications

APPLICANT

Vs

RESPONDENTS

Shri G.V. Ranade

TO

- 1. Shri G.V. Ranade 190/5, Sawarkar Road Tilakwadi Belgaum
- The Secretary Ministry of Communications Department of Post Offices New Delhi
- 3. Shri M. Vasudava Rao Add1 Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

SENDING COPIES OF ORDER PASSED BY THE SUBJECT:

BENCH IN APPLICATION NO. 22/87

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on

27-4-87

ENCL: As above.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE DATED THIS THE 27TH DAY OF APRIL,1987.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

Vice-Chairman.

And:

Hon'ble Mr.L.H.A.Rego.

MEMBER(A)

REVIEW APPLICATION NUMBER 22 OF 1987.

G.V.Ranade, Aged about 65 years, residing at 190/5, Sawarkar Road, Tilakwadi, Belgaum.

Applicant.

v.

The Union of India by the Secretary to the Ministry of Communication, New Delhi.

Ministry of Communication, Department of Post Offices

..Respondent.

(By Sri M. Vasudeva Rao, CGASC)

This application having come up for admission to-day, Vice-Chairman made the following:

ORDER

Case called. Applicant and his learned counsel who have been duly served are absent.

We have perused the application and heard Sri M.Vasudeva Rao, learned Additional Standing Counsel for the respondents. On an examination of the contentions urged, we have held that the period from 7-7-1944 to 30-4-1943 cannot be counted for purpose of pension. When the original application was argued, the applicant did not refer to Rule 26 of the Central Civil Services (Pension) Rules,1972. When the applicant did not rely on the said rule, he cannot now contend that the order made by us on 29-1-1987 suffers from an error apparent on the face of the record. We have also examined the other grounds which are nothing but a reiteration of the grounds urged before us on the earlier occasion. In dealing



dealing with an application for a review, it is not open to us to take a different view than the one already expressed by us. The earlier order made by us does not call for review. We, therefore, reject this application. No costs.

VICE-CHAIRMAN

MEMBER(A

np/